GOVERNMENT OF INDIA MINISTRY OF FISHERIES ANIMAL HUSBANDRY AND DAIRYING DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING LOK SABHA

UNSTARRED QUESTION NO: 910

TO BE ANSWERED ON 7TH FEBRUARY, 2023

AMENDMENTS TO PROVISION OF PUNISHMENT UNDER ANIMAL CRUELTY ACT, 1960

910. SHRI BHAGIRATH CHOUDHARY:

Will the Minister of FISHERIES, ANIMAL HUSBANDRY AND DAIRYING मत्स्यपालन, पशुपालनऔरडेयरीमंत्री be pleased to state:

- (a) whether it is a fact that in the case of Animal Welfare Board of India versus A. Nagaraj, the Supreme Court of India has directed the Government to issue necessary directions for implementing five fundamental rights of the animals regarding their independence;
- (b) if so, the details of action taken by the Government for compliance of the said directions;
- (c) whether the Government proposes to amend the provision of stringent punishment under the Animal Cruelty Act, 1960; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER FOR FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI PARSHOTTAM RUPALA)

- (a) Yes Sir.
- (b) To implement the direction of Hon'ble Supreme Court of India, the Animal Welfare Board of India (AWBI), a Statutory Body established under Prevention of Cruelty to Animal Act, 1960, has issued various advisories, conducted awareness through training and seminars and taken action in response to reported incidents of cruelty where the five freedoms was violated. The AWBI has issued 49 such advisories to the authorities of the States requesting the states to ensure five freedoms of the animals as prescribed in the Judgment of Hon'ble Supreme Court of India. Further, the AWBI has conducted 34 Training programme for creating awareness and issued 3364 letters against the reported cruelty where the five freedoms was reported to be violated.
- (c) & (d) Yes Sir. The Government has proposed for enhancement of penalty with more stringent punishment in the proposed draft Prevention of Cruelty to Animal Bill.